

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

Original Application no. 592 of 2023

In the matter of

Sunil Dutt

.....Applicants

Versus

State of Punjab

.....Respondents

Short reply of Secretary, Department of Science, Technology and Environment on behalf of Chief Secretary, Government of Punjab i.e. respondent no.1 in compliance to order dated 05.10.2023.

**Respectfully Showeth:**

1. That briefly stated, Mr Sunil Dutt, a Human Rights Activist residing in Deena Nagar, Gurdaspur, Punjab has filed an application under the provisions of the National Green Tribunal Act, 2010 before the Hon'ble National Green Tribunal for the issuance of appropriate directions for management of solid waste and cremation ground by the concerned Statutory Authorities.

It is alleged in the application that Municipal Council, Deena Nagar in District Gurdaspur has been dumping garbage in waste water pond situated adjacent to the Deena Nagar Police Station and has created big mount of garbage. It is further alleged in the application that the garbage dumped is contaminating groundwater emits foul smell and poses health hazards to the residents of the locality and

passersby.

2. That the application was treated as Original Application no. 592 of 2023 titled as "Sunil Dutt Vs State of Punjab. Respondent no.1 in the case is Municipal Council, Deena Nagar (Gurdaspur) through its Executive Officer. The Hon'ble National Green Tribunal by passing an order dated 5.10.2023 in the case was pleased to implead the State of Punjab through Chief Secretary, Government of Punjab, District Magistrate, Gurdaspur and Punjab State Pollution Control Board as respondents no. 2 to 4. Notices were issued to respondents no. 1 to 4 requiring them to file their reply / response within one month at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) in the form of searchable PDF / OCR supported PDF and not in the form of Image PDF.
3. That in compliance to the orders dated 5.10.2023 passed by the Hon'ble National Green Tribunal, the Department of Science, Technology and Environment, Punjab has issued necessary directions to the Department of Local Government, Punjab to make compliance of the provisions of Solid Waste Management Rules, 2016 in respect of all the Urban Local Bodies of the State of Punjab and to direct Executive Officer, Municipal Council, Deena Nagar to make immediate compliance of the directions of the Hon'ble National Green Tribunal and the Solid Waste Management Rules, 2016.
4. That the Punjab Pollution Control Board has been further directed by the Department of Science, Technology and Environment to implement the provisions of the Solid Waste Management Rules, 2016 and the directions of the Hon'ble National Green Tribunal in letter and spirit and to take necessary action against the Urban Local Bodies of the State including Municipal Council, Deena Nagar in accordance with the provisions of the Solid Waste Management Rules, 2016 and the directions of the Hon'ble National Green Tribunal.
5. That the Executive Officer, Municipal Council, Deena Nagar and the

Punjab Pollution Control Board will file their response before the Hon'ble National Green Tribunal in compliance to the orders dated 5.10.2023 passed in the above-mentioned case and the same may kindly be perused.

6. That the short reply on behalf of respondent no.1 is hereby submitted in compliance to order dated 5.10.2023.

Submitted by



Secretary to Government of Punjab,  
Department of Science, Technology and  
Environment

On behalf of Chief Secretary, Punjab  
(Respondent no.1)

Date: 23/11/2023

Place: CHANDIGARH